

(1991) 04 AHC CK 0113

In the Allahabad High Court

Case No : Civil Misc. Writ Petition No. 643 of 1991

L.M.L. Ltd.

APPELLANT

Vs

Collector of Central Excise and Others

RESPONDENT

Date of Decision : 03-04-1991

Acts Referred:

Central Excises and Salt Act, 1944 — Section 35G

Citation : (1992) 39 ECR 261

Hon'ble Judges : B.P. Jeevan Reddy, C.J.;S.R. Singh, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

B.P. Jeevan Reddy, C.J.—This writ petition is preferred against two orders of Customs, Excise and Gold (Control) Appellate Tribunal, passed under Sub-section (2) of Section 35-G of the Central Excise Act. Against these orders, an application for "Reference" lies u/s 35-G. Hence, this petition is not maintainable. It is accordingly dismissed.

2. However, it is open to the petitioner to file application for "Reference" before the Tribunal and if it declined, it is always open to him to approach this Court according to law.